



KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
EIGHTH SESSION

**SHREE CHAMUNDESHWARI KSHETRA DEVELOPMENT AUTHORITY AND
CERTAIN OTHER LAWS (AMENDMENT) BILL, 2025**
(LA Bill No. 76 of 2025)

A Bill further to amend Shree Chamundeshwari Kshetra Development Authority Act, 2024, Sri Renuka Yellamma Temple Development Authority Act, 2024, Shree Ghati Subramanya Kshetra Development Authority Act, 2024 and Shree Huligemma Devi Kshetra Development Authority Act, 2024.

Whereas it is expedient to amend Shree Chamundeshwari Kshetra Development Authority Act, 2024 (Karnataka Act No. 18 of 2024), Sri Renuka Yellamma Temple Development Authority Act, 2024 (Karnataka Act No. 44 of 2024), Shree Ghati Subramanya Kshetra Development Authority Act, 2024 (Karnataka Act No. 15 of 2024) and Shree Huligemma Devi Kshetra Development Authority Act, 2024 (Karnataka Act No. 16 of 2024), for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the Seventy sixth year of the Republic of India as follows :-

1. Short title and commencement.-(1) This Act may be called Shree Chamundeshwari Kshetra Development Authority and Certain Other Laws (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of Karnataka Act 18 of 2024.- In Shree Chamundeshwari Kshetra Development Authority Act, 2024 (Karnataka Act No. 18 of 2024), in section 10, in sub-section (1), the words, brackets and symbols “Group A Senior scale Officer of Karnataka Government Secretariat Service /Karnataka Administrative Services (Super Time Scale)/” shall be omitted.

3. Amendment of Karnataka Act 44 of 2024.- In Sri Renuka Yellamma Temple Development Authority Act, 2024 (Karnataka Act No. 44 of 2024),-

(i) in section 3, in sub-section (4), after clause (b), the following new clause shall be inserted, namely:-

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(b-1)	Member of Legislative Assembly, Savadatti Yellamma Legislative Assembly Constituency	Ex-officio Chairman	Vice
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”

(ii) in section 10, in sub-section (1), the words, brackets and symbol “Karnataka Administrative Services (Super Time Scale)/Group A Senior Scale Officer of Karnataka Government Secretariat Service” shall be omitted.

4. Amendment of Karnataka Act 15 of 2024.- In Shree Ghati Subramanya Kshetra Development Authority Act, 2024. (Karnataka Act No. 15 of 2024), in section 10, in sub-section (1), the words, brackets and symbols “Karnataka Administrative Services (Super Time Scale) / Group A Senior scale Officer of Karnataka Government Secretariat Service /” shall be omitted.

5. Amendment of the Karnataka Act 16 of 2024.- In Shree Huligemma Devi Kshetra Development Authority Act, 2024. (Karnataka Act No. 16 of 2024), in section 10, in sub-section (1), the words brackets and symbols “Karnataka Administrative Services (Super Time Scale) / Group A Senior Scale Officer of Karnataka Government Secretariat Service /” shall be omitted.”

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend Shree Chamundeshwari Kshetra Development Authority Act, 2024 (Karnataka Act No. 18 of 2024), Sri Renuka Yellamma Temple Development Authority Act, 2024 (Karnataka Act No. 44 of 2024), Shree Ghati Subramanya Kshetra Development Authority Act, 2024 (Karnataka Act No. 15 of 2024) and Shree Huligemma Devi Kshetra Development Authority Act, 2024 (Karnataka Act No. 16 of 2024) to enable Group-A Senior Scale Officer of Hindu Religious Institutions and Endowment Department for being appointed as the Secretary of the said Authorities.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

RAMALINGA REDDY

Minister for Transport and Muzarai

M.K. VISHALAKSHI

Secretary

Karnataka Legislative Assembly

ANNEXURE
EXTRACT OF THE SHREE CHAMUNDESHWARI KSHETRA DEVELOPMENT
AUTHORITY ACT, 2024
(KARNATAKA ACT NO. 18 OF 2024)

XX XX XX

10. Appointment of Secretary.- (1) The State Government shall appoint an officer from the cadre of Group A Senior scale Officer of Karnataka Government Secretariat Service /Karnataka Administrative Services (Super Time Scale) / Group A Senior scale Officer of Endowment Department as the Secretary of the Authority and a Group „B“ Officer of the Endowment Department as the Deputy Secretary of the Authority.

(2) The Secretary and other officers shall receive such salary and other allowances as the State Government may, from time to time, determine.

(3) The State Government may, from time to time, grant leave of absence for such period as it thinks fit to the Secretary.

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ANNEXURE**EXTRACT OF THE SRI RENUKA YELLAMMA TEMPLE DEVELOPMENT****AUTHORITY ACT, 2024****(KARNATAKA ACT NO.44 OF 2024)****XX XX XX**

10. Appointment of Secretary.- (1) The State Government shall appoint an officer from the cadre of Karnataka Administrative Services (Super Time Scale) / Group A Senior scale Officer of Karnataka Government Secretariat Service / Group A Senior scale Officer of Endowment Department as the Secretary of the Authority and a Group B officer of the Endowment Department as the Deputy Secretary of the Authority.

(2) The Secretary and other officers shall receive such salary and other allowances as the State Government may, from time to time, determine.

(3) The State Government may, from time to time, grant leave of absence for such period as it thinks fit to the Secretary.

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ANNEXURE
EXTRACT OF THE SHREE SUBRAMANYA KSHETRA DEVELOPMENT
AUTHORITY ACT, 2024

(KARNATAKA ACT NO. 15 OF 2024)

XX XX XX

10. Appointment of Secretary.- (1) The State Government shall appoint an officer from the cadre of Karnataka Administrative Services (Super Time Scale) / Group A Senior scale Officer of Karnataka Government Secretariat Service / Group A Senior scale Officer of Endowment Department as the Secretary of the Authority and a Group „B“ Officer of the Endowment Department as the Deputy Secretary of the Authority.

(2) The Secretary and other officers shall receive such salary and other allowances as the State Government may, from time to time, determine.

(3) The State Government may, from time to time, grant leave of absence for such period as it thinks fit to the Secretary.

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ANNEXURE
EXTRACT OF THE SHREE HULIGEMMA DEVI KSHETRA DEVELOPMENT
AUTHORITY ACT, 2024
(KARNATAKA ACT NO.16 OF 2024)

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10. Appointment of Secretary.- (1) The State Government shall appoint an officer from the cadre of Karnataka Administrative Services (Super Time Scale) / Group A Senior scale Officer of Karnataka Government Secretariat Service / Group A Senior scale Officer of Endowment Department as the Secretary Of the Authority and a Group „B“ Officer of the Endowment Department as the Deputy Secretary of the Authority.

(2) The Secretary and other officers shall receive such salary and other allowances as the State Government may, from time to time, determine.

(3) The State Government may, from time to time, grant leave of absence for such period as it thinks fit to the Secretary.

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